

I take it that the House agrees with the recommendations of the Committee.

Some Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.23½ hrs.

ELECTION TO COMMITTEES

ESTIMATES COMMITTEE

Shri Dasappa (Bangalore): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among themselves to serve as Members of the Committee on Estimates for the term beginning on the 1st May, 1961 and ending on the 30th April, 1962."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty Members from among themselves to serve as Members of the Committee on Estimates for the term beginning on the 1st May, 1961 and ending on the 30th April, 1962."

The motion was adopted.

PUBLIC ACCOUNTS COMMITTEE

Shri Barman (Cooch-Bihar-Reserv-ed-Sch. Castes): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among themselves to serve as Members of the Committee on Public Accounts for the term beginning on the 1st May,

1961 and ending on the 30th April, 1962."

Mr. Speaker: Motion moved:

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen Members from among themselves to serve as Members of the Committee on Public Accounts for the term beginning on the 1st May 1961 and ending on the 30th April 1962".

Shri T. B. Vittal Rao (Khammam): I want to move an amendment to this Motion. So I request that this may be taken up tomorrow, because I found this in the order paper only today. I suggest this may be taken up tomorrow so that we can give notice of amendment.

Mr. Speaker: Is it amendment to the Motion.

Shri T. B. Vittal Rao: Yes.

Mr. Speaker: I will waive notice and allow him to move it now.

Shri T. B. Vittal Rao: I beg to move:

That at the end of the Motion, the following be added:

"and that the Chairman of the said Committee be nominated from the Members of the Opposition".

The nomination of the Chairman of the Public Accounts Committee is done by you generally. We have been asking in this House for several years that the Chairman of the Committee should be drawn from the Opposition. In several of the State Legislatures, for example, Andhra Pradesh, the Leader of the Opposition is the Chairman.

Mr. Speaker: Does it require an amendment of the rules?—If it requires an amendment of the rules, the rules have to be amended. I am looking into it.